CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 272/TL/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 23rd November, 2026

In the matter of

Petition Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to NERGS III Siang Basin Transmission Limited.

And
In the matter of

NERGS III Siang Basin Transmission Limited,
(A 100% wholly owned subsidiary of Dineshchandra R. Agrawal Infracon Private Limited),

Registered Office: 24, Najafgarh Road, Opp. DCM Chemical,
Moti Nagar, New Delhi-110015, Delhi,

Address for Correspondence:
DRAIPL 2nd floor, Incuspaze,
Plot no. 17, Phase-4, Udyog Vihar, Sector 18,
Gurugram, Sarhol-122015, Haryana .... **Petitioner**

Vs

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29, Gurugram-122001

2. PFC Consulting Limited
Core-4, SCOPE Complex, 7, Lodhi Road,
New Delhi – 110003

3. Executive Engineer (Commercial) cum Chief Electrical Inspector,
Deptt. of Power, Govt. of AP, Vidyut Bhawan,
Zero Point Tinali, Itanagar (AP)- 791111

4. Manipur State Power Distribution Company Limited,
3rd Floor, New Directorate Building,

Near 2nd MR Gate, Imphal Dimapur Road,
Imphal West– 795001, Manipur.

5. Chief Accounts Officer (Rev.), MeECL,
Lumjingshai, Short round Road,
Shillong - 793001

6. Engineer-in-chief, Power and Electricity Department,
Govt. of Mizoram, Kawlphetha building,
MINECO, Aizawl - 796001

7. Chief Engineer (Power), Nagaland
Electricity House, AG Colony, Kohima– 797001,
Nagaland

8. Additional General Manager (C&SO),
Tripura State Electricity Corp. Limited
Office of the Deputy General Manager (Commercial & Tariff),
TSECL, Agartala-799001

9. HVDC BNC, POWERGRID
Biswanath Chariali 800kV HVDC S/S,
Biswanath Ghat Road, P.O. Burigang,
Dist. Sonitpur- 784176, Assam.

10. Assam Power Dist. Co. Limited,
Bijulee Bhawan, Paltan Bazar,
Guwahati-781001, Assam

11. NERES XVI Power Transmission Limited,
415/2 Mehruli Gurgoan Road, Sector 14,
Gurgoan-122001, Haryana **…Respondents**

Parties present:
Shri Varun Sharma, NSBTL
Shri Biswas Ranjan Barik, NSBTL
Shri Akshayvat Kisley, CTUIL

ORDER

The Petitioner, NERGS III Siang Basin Transmission Limited (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other

related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") for the establishment of the "NERGS-III Siang Basin" (hereinafter referred to as "Project") on a Build, Own, Operate and Transfer basis, consisting of the following elements:

S. No.	Name of Transmission Element	Scheduled COD	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective element
1.	Establishment of new 2x500 MVA, 400/220 kV GIS Pooling station at Kaying in Arunachal Pradesh • 420 kV, 80 MVAr bus reactor: 2 Nos. • 400 kV GIS Bus reactor bays: 2 Nos. • 400/220 kV, 500 MVA ICT: 2 Nos. • 400 kV GIS ICT bays: 2 Nos. • 220 kV GIS ICT bays: 2 Nos. • 220 kV bus coupler bay: 1 No. • 400 kV GIS line bays: 2 Nos. [for Kaying PS – Niglok PS 400 kV D/c (Quad) line] • 220 kV GIS line bays: 2 Nos. [for termination of DTL of 1840 A or more per circuit] • 420 kV, 50 MVAr switchable line reactor with GIS bays: 2 Nos. [one in each circuit of Kaying PS – Niglok PS 400kV D/c (Quad) line] **Additional space for future expansion:** • 400/220 kV, 2x500 MVA ICTs along with associated ICT bays at both voltage levels • 420 kV, 1x80 MVAr bus reactor along with associated bay • 10 Nos. of 400 kV line bays (along with space for switchable line reactor) for future lines • 8 Nos. of 220 kV line bays for	30th Sept. 2029	All elements are required to be commissioned simultaneously as their utilisation is dependent on the commissioning of each other.

	future lines • 400 kV bus sectionaliser bay: 1 set • 220 kV bus sectionaliser bay :1 set • 220 kV bus coupler bay: 1 no.		
2.	Establishment of new 400 kV GIS Switching station at Niglok in Arunachal Pradesh (with a provision for 400/220 kV level and 6000 MW LCC HVDC station) • 400/220 kV, 500 MVA ICT: 2 Nos. • 400 kV GIS ICT bays: 2 Nos. • 220 kV GIS ICT bays: 2 Nos. • 420 kV, 80 MVAr bus reactor: 2 Nos. • 400 kV GIS Bus reactor bays: 2 Nos. • 400 kV GIS line bays: 4 Nos. [2 for Kaying PS – Niglok PS 400 kV D/C (Quad) line & 2 for Niglok PS – Gogamukh 400kV D/C (Quad) line] • 420 kV, 50 MVAr switchable line reactor with GIS bays: 2 Nos. [one in each circuit of Niglok PS – Gogamukh 400 kV D/C (Quad) line] • 220 kV GIS line bays: 2 Nos. [for termination of Niglok (ISTS) – Niglok (new) (DoP, AP) 220 kV D/C line] • 220 kV bus coupler bay: 1 no. **Additional space for future expansion:** • Establishment of ±800 kV, 6000 MW, Niglok (HVDC) [LCC] terminal station (4x1500 MW) along with associated interconnections with 400 kV HVAC Switchyard & all associated equipment (incl. filters)/bus extension, etc. • 400/220 kV, 2x500 MVA ICTs along with associated ICT bays at both voltage levels • 420 kV, 1x80 MVAr bus reactor along with associated bays • 12 Nos. of 400 kV line bays (along with space for switchable line reactor) for future lines • 6 Nos. of 220 kV line bays for		

	future lines • 400 kV bus sectionaliser bay: 1 set • 220 kV bus sectionaliser bay :1 set 220 kV bus coupler bay: 1 Nos.		
3.	Extension at Gogamukh 400/220/132 kV (ISTS) substation 400kV line bays: 2 Nos. [for Niglok PS – Gogamukh PS 400kV D/c (Quad) line]		
4.	Kaying PS – Niglok PS 400 kV D/c (Quad) line		
5.	Niglok PS – Gogamukh 400 kV D/c (Quad) line		

Note:

1. *Gogamukh 400/220/132 kV (ISTS) S/s is under implementation under North Eastern Region Expansion Scheme-XVI (NERES-XVI) scheme through TBCB route by M/s NERES XVI Power Transmission Limited (wholly owned subsidiary of Techno Electric and Engineering Company Limited). SCoD as per TSA is 30-11-2026.*
2. *M/s NERES XVI Power Transmission Limited shall provide space for above scope of work at under implementation 400/220/132kV Gogamukh S/s free of cost.*
3. *Line lengths mentioned above are tentative. Exact line length shall be ascertained after detailed survey.*

2. Based on the competitive bidding carried out by PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, M/s Dineshchandra R. Agrawal Infracon Private Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 4,376.66 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 29.9.2026, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 29.9.2026 are extracted as under:

> *"29. Considering the material on record, we are prima facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this*

order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by ***9.10.2026."***

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Dainik Jagran (Hindi) on 7.10.2026. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 16.10.2026

5. The matter was called out for the hearing on 16.10.2026. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

"(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person."

7. In our order dated 29.9.2026, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 11.6.2026, recommended granting a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission

Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, NERGS III Siang Basin Transmission Limited, for the establishment of the "NERGS-III Siang Basin" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. Section 61(d) of the Electricity Act 2003 provides:

> *"Section 61. (Tariff regulations): The Appropriate Commission shall, subject to the provisions of this Act, specify the terms and conditions for the determination of tariff, and in doing so, shall be guided by the following, namely:-*
> *(a) the principles and methodologies specified by the Central Commission for determination of the tariff applicable to generating companies and transmission licensees;*
> *(b) the generation, transmission, distribution and supply of electricity are conducted on commercial principles;*
> *(c) the factors which would encourage competition, efficiency, economical use of the resources, good performance and optimum investments;*
> *(d) safeguarding of consumers' interest and at the same time, recovery of the cost of electricity in a reasonable manner;*
> *---*

As per Section 61(d), while determining the tariff, the Commission is required to balance the consumer interest and recovery of cost of electricity. Accordingly, the Commission would have to ensure that such decisions do not entail any financial burden on the distribution companies and consumers if the transmission assets remained unutilized.

9. In view of the above discussion, the transmission licence is granted, subject to the condition that the distribution companies and consumers shall be liable for tariff corresponding to the Hydro generation capacity commissioned and the transmission system used.

10. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of

the licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilisation of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory

Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

11. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions

of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act, and the Transmission Licence Regulations.

12. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for commissioning the Project within the SCOD in letter and spirit.

13. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

14. Petition No. 272/TL/2026 is allowed in terms of the above.

Sd/-	**Sd/-**	**Sd/-**	**Sd/-**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**